

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

U.A. No. 2855 of 2003

New Delhi, this the 23rd day of July, 2003

HON BLE SHRI KULDIP SINGH, MEMBER (J)

Jagdish Tuli
S/o Late Lakhmi Deyvi Tuli
R/o PA-393, Maya Enclave,
New Delhi-110064.

.....Applicant

(By Advocate : Shri S.N. Anand)

Versus

1. Union of India through
Director General, Civil Aviation Tech. Centre,
Safdarjung Airport,
New Delhi-110003.
2. The Central Pay and Accounts Officer
Directorate General, Civil Aviation,
Ministry of Civil Aviation,
Safdarjung Airport,
New Delhi-110003.

....Respondents

(By Advocate : Shri Satish Kumar, proxy for Shri V.K.
Rao, Counsel)

ORDER (ORAL)

The learned counsel for the applicant submits that since the grievance of the applicant has been redressed so the applicant does not want to pursue the OA. Accordingly, the OA has become infructuous and the same is dismissed as withdrawn.


(KULDIP SINGH)
MEMBER (J)

RECEIVED

Rakesh